

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

1. C.P.(IB)-4533(MB)/2019

CORAM:

SH. CHANDRA BHAN SINGH,
MEMBER (T)

SMT. SUCHITRA KANUPARTHI,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **07.07.2021.**

NAME OF THE PARTIES: Ashish Mishra & Anr

V/s.

Ajmera Realty & Infra India Ltd

SECTION : Sec 7 of IBC 2016

ORDER

1. C.P.(IB)-4533(MB)/2019 has been filed by the single home buyer.
The counsels of both sides are present.
2. The counsel for the Corporate Debtor mentions that the matter
has been settled between the parties. However, the Bench notes
that this matter has been filed by the single home buyer and
therefore, in terms of the provisions of the Code, it does not meet
the threshold limit.
3. In view of this, the C.P.(IB)-4533(MB)/2019 stands dismissed.

Sd/-

CHANDRA BHAN SINGH
Member(Technical)
Date : 07.07.2021

Sd/-

SUCHITRA KANUPARTHI
Member(Judicial)

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